

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No.305 of 2018

Saviruddin Shekh @ Saveeruddin Sekh Petitioner
Versus

1. The State of Jharkhand
2. Voza Sekh @ Mujafar Sk. Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Kanti Kumar Ojha, Advocate
For the Respondents :

06/25.03.2021 Heard Mr. Kanti Kumar Ojha, learned counsel for the petitioner.

This writ petition (criminal) has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Two weeks' time after Holi holidays, as prayed for, is allowed for removing the surviving defects.

Pursuant to order dated 26.06.2020 respondent no.2 has already appeared.

(Sanjay Kumar Dwivedi, J.)

Anit